

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(OFFICE OF THE REGISTRAR GENERAL, AT JAMMU)

Subject: Automation of the process of collection of information relating to the date when the judgment is reserved; the date of its pronouncement and the date when it is actually uploaded on website.

CIRCULAR

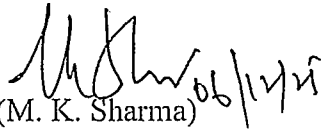
No: 21 of 2025/RG

Dated: 06.12.2025

To automate the process of collection of data relating to the date on which a judgment is reserved, the date of its pronouncement, and the date on which is uploaded on the website, all the Secretaries, Private Secretaries and Stenographers of the High Court of J&K and Ladakh are hereby impressed upon to ensure that henceforth, while uploading every judgment/order in the Case Information System (CIS), they shall mandatorily fill in the newly incorporated fields, namely "Reserved On" and "Pronounced On" in the Order/judgment module and shall also update the "stage of cases" when the court reserves a case for judgment.

Any deviation in this regard shall be viewed seriously.

By Order.


(M. K. Sharma)
Registrar General

No.: 76167-95 RG/GS

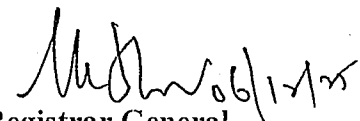
Dated: 06-12-2025

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice, _____
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Director, J&K Judicial Academy, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Computers/IT, High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu

..... for information.

9. ☒ Incharge NIC, High Court of J&K and Ladakh for information and with a request to upload the same on the High Court website.
10. Incharge Library, High Court wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.


Registrar General